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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA 76/2001
MA 296/2001 in
OA 404/1999

New Delhi this the 10th day of August, 2001

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman(J)

Union of India

1. The Secretary,
Ministry of Defence,
South Block, New Delhi.

2. DDG M.F.
QMG Branch-III, R.K.Puram,
New Delhi.

3. The Commandant/Farm Officer,
Military Farm School & Research,
Centre, Grace Farm Road, Meerut,
Cannt., Meerut.

Review Applicants

(By Advocate Shri A.K.Bhardwaj)

VERSUS

Sukh Lal S/o Sh.Changu
R/O C-90/91,Sahan Seed Pvt.Ltd.,
Badli Ext.ApKa Bazar.

Respondent

(By Advocate Shri S.K.Gupta)

O R D E R (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman(J)

I have heard both the learned counsel on RA 76/2001 along with MA 296/2001 for condonation of delay.

2. The above Review Application has been filed in respect of the Tribunal's order dated 3.5.2000 in OA 404/1999. MA 296/2001 has been filed praying for condonation of delay. The reasons given in the MA are not sufficient to condone the delay.

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3. I have heard learned counsel for the parties in MA. As none of the grounds, for example, error apparent on the face of the record or any other sufficient reasons as provided under Order 47, Rule 1 CPC read with Section 22 (3)(f) ^{of AT. Act, 1985} are available, RA 76/2001 is accordingly rejected. Apart from that it is relevant to note that in the Tribunal's order dated 3.5.2000 which is an oral order passed in the presence of both the learned counsel after considering the pleadings and submissions, only directions given to them are given in Paragraph 5 which, include directions to the respondents to verify their records and grant temporary status to the applicant in terms of the Govt. of India, DOP&T Scheme dated 10.9.1993, subject to his fulfilment of the terms and conditions mentioned therein.

4. In the above facts and circumstances of the case, RA 76/2001 along with MA 296/2001 are rejected.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

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